

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:245  
ANSWERED ON:27.07.2010  
NATIONAL PERMIT SCHEME  
Pandurang Shri Munde Gopinathrao

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) the salient feature of the New National Permit Scheme;
- (b) whether the scheme has been implemented in all the States;
- (c) if not, the names of the States which have not implemented the scheme alongwith the reasons therefor; and
- (d) the steps being taken by the Government to implement the scheme throughout the country in a uniform manner?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEO SINGH KHANDELA)

- (a) New National Permit Scheme can be obtained for goods carriages for operation throughout the country on payment of Rs.15000/- per annum per truck towards consolidated fee. Under this scheme, the consolidated fee is to be distributed among the States/UTs on the basis of an agreed formula.
- (b)&(c) As per information available with this Ministry, the new National Permit System has been implemented in all the States/UTs except in Jammu & Kashmir due to prevailing situation in that State.
- (d) The new National Permit System has been made effective by way of amending the Central Motor Vehicle Rules, 1989. The Central Motor Vehicle Rules are uniformly applicable throughout the country. The States have been advised to take measures to implement the system in accordance with the amended rules from time to time.